

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 327

Cont.A-15/2023 CA-299/2023

In

CP-126(ND)/2023

IN THE MATTER OF:

Ruchi Anand & Ors

Vs

Golden Rolls Private Limited & Ors

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 08.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Henna George, Ms. Purti Gupta, Mr. Vinod Gupta,
Mr. Kush Anand, Advocates.

For the Respondent : Mr. P.V. Kapur, Sr. Advocate with
Mr. Saurabh Kalia, Mr. Sidhant Kapur,
Mrs. Kaveri Kapur, Mr. Dhananjay Sahai
Mr. Shivraj Syal, Advocates for Respondent Nos. 2 & 3.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Cont.A-15/2023 CA-299/2023:-

The parties are directed to complete the pleadings in these applications, if not already completed. The parties are also directed to file convenience compilation of all the documents before the next date of hearing.

List the matter on **22.07.2024** for arguments.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**